

[Dr. K. L. Rao]

such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under subsection (2) of section 2 of the said Act. [Placed in Library. See No. LT—4178/70.]

- (2) A supplementary statement on the flood situation in the country. [Placed in Library. See No. LT—4179/70.]
- (3) A statement regarding the desilting operation of Upper Ganga Canal near Hardwar. [Placed in Library. See No. LT-4180/70.]

NOTIFICATIONS UNDER THE INCOME-TAX ACT, THE WEALTH-TAX ACT, THE CUSTOMS ACT AND THE CENTRAL EXCISES AND SALT ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table :—

- (1) A copy each of the following Notifications, (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—
- (i) S.O. 2877 published in Gazette of India dated the 1st September, 1970 making certain amendment to Notification No. S.O. 2063 dated the 4th June, 1968.
- (ii) S.O. 2879 published in Gazette of India dated the 1st September, 1970.
- (iii) S.O. 2880 published in Gazette of India dated the 1st September, 1970.
- (iv) S.O. 2882 published in Gazette of India dated the 1st September, 1970.
- [Placed in Library See. No. LT—4181/70.]
- (2) A copy each of the following Notification (Hindi and English versions) under sub-section (4) of section 46 of Wealth-tax Act, 1957 :—
- (i) S.O. 2878 published in Gazette of India dated the 1st September, 1970 making certain amendment to

Notification No. S. O. 2064 dated the 4th June, 1968.

- (ii) S.O. 2881 published in Gazette of India dated the 1st September, 1970.

[Placed in Library. See No. LT-4182/70.]

- (3) A copy of the Central Excise (Twelfth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1791 in Gazette of India dated the 17th October, 1970, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT—4182/70.]
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
- (i) S.O. 2771 published in Gazette of India dated the 22nd August, 1970 together with an explanatory memorandum.
- (ii) S.O. 2847 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
- (iii) G.S.R. 1244 published in Gazette of India dated the 29th August, 1970.
- (iv) G.S.R. 1245 published in Gazette of India dated the 29th August, 1970.
- (v) G.S.R. 1246 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
- (vi) G.S.R. 1247 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
- (vii) G.S.R. 1306 published in Gazette of India dated the 5th September, 1970.
- (viii) G.S.R. 1307 published in Gazette of India dated the 5th September, 1970.
- (ix) G.S.R. 1308 published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.

(x) G.S.R. 1309 published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.

[Placed in Library. See No. LT—4184/70.]

(5) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Drawback (General) Fifty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 1242 in Gazette of India dated the 29th August, 1970.

(ii) The Customs and Central Excise Duties Export Drawback (General) Fifty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 1243 in Gazette of India dated the 29th August, 1970.

(iii) The Customs and Central Excise Duties Export Drawback (General) Fifty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 1298 in Gazette of India dated the 5th September, 1970, together with an explanatory memorandum.

(iv) The Customs and Central Excise Duties Export Drawback (General) Sixtieth Amendment Rules, 1970, published in Notification No. G.S.R. 1299 in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.

(v) The Customs and Central Excise Duties Export Drawback (General) Sixty-first Amendment Rules, 1970, published in Notification No. G.S.R. 1300 in Gazette of India dated the 5th September, 1970.

(vi) The Customs and Central Excise, Duties Export Drawback (General) Sixty-second Amendment Rules, 1970, published in Notification No. G.S.R. 1301 in Gazette of India dated the 5th September, 1970.

(vii) The Customs and Central Excise Duties Export Drawback (General) Sixty-third Amendment Rules, 1970, published in Notification No. G.S.R. 1302 in Gazette of India dated the 5th September, 1970.

(viii) The Customs and Central Excise Duties Export Drawback (General) Fifty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 1303 in Gazette of India dated the 5th September, 1970.

(ix) The Customs and Central Excise Duties Export Drawback (General) Fifty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 1304 in Gazette of India dated the 5th September, 1970.

(x) The Customs and Central Excise Duties Export Drawback (General) Fifth-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 1305 in Gazette of India dated the 5th September, 1970.

[Placed in Library. See No. LT—4185/70.]

MR. SPEAKER : Item 10-A. Shri Jamir. I find he is not present here. Let some other Minister lay it on his behalf.

NOTIFICATION UNDER ESSENTIAL SERVICES MAINTENANCE ACT

SHRI RAGHU RAMAIAH : On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy of Notification No. GSR 1876 (Hindi and English versions) published in Gazette of India dated the 7th November, 1970 declaring service in the Food Corporation of India, established under the Food Corporations Act, 1964, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under subsection (2) of section 2 of the said Act. [Placed in Library. See No. LT—4186/70.]

MR. SPEAKER : I am a little lenient today. But the Minister concerned should be present in the House.